

14.27 hrs.

(MR. DEPUTY-SPEAKER *in the Chair*)

KUMARI MAMATA BANERJEE (Calcutta South) :
Sir, what about Adjournment Motion? ... (*Interruptions*)

MR. DEPUTY-SPEAKER : We shall take up Papers to be laid on the Table.

14.27 1/4 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review of the Working of International Airport Authority of India for 1994-95 etc.

[English]

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, I beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1994-95, along with Audited Accounts under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Airports Authority of India, for the year 1994-95.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. Lt 9160/96]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Urban Akademi, Raebareli, for the year of 1994-95 along with Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indira Gandhi Rashtriya Urban Akademi, Raebareli for the year 1994-95.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9161/96]

Notifications under Emigration Act, 1983 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri G. Venkat Swamy, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 44 of the Emigration Act, 1983:--

(i) The Emigration (Second Amendment) Rules, 1996 published in notification No. S.O. 159(E) in Gazette of India, dated the 28th February, 1996

(ii) The Emigration (Amendment) Rules, 1996 published notification No. S.O. 111 (E) in Gazette of India dated the 8th February, 1996.

[Placed in Library See No. LT 9162/96]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1994-95, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the Jute Manufactures Development Council, for the year 1994-95

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 9163/96]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Wool & Woollens Export Promotion Council, New Delhi, for the year of 1994-95, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the Wool & Woollens Export Promotion Council, New Delhi, for the year of 1994-95.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library See No. LT 9164/96]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi for the year 1994-95, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi for the year 1994-95.